

**Shri Ram Krishan Gupta:** In reply to a previous question, the hon Minister stated that the views of the States will be ascertained. May I know whether any effort has been made towards this direction?

**Dr. K. L. Shrimall:** I have already said that the Ministers' conference is meeting on the 8th and 9th of this month and the scheme will be discussed there.

श्री पद्म देव : जो स्कीम बनाई जा रही है उसके सम्बन्ध में क्या कानून के प्रिंसिपल्स और दूसरे प्रध्यापकों से भी मलाह मशिवरा किया जायेगा कि इस बात में उन की क्या राय है ?

डा० का० सा० श्रीमाली : जितने लोग भी मर्चागत हैं उन सब से सलाह मशिवरा किया जायेगा ।

**Shri Barman:** Although the scheme has not yet been finalised, may I know some of the broad features, whether it is contemplated that there should be some standard of examination so far as this social service and disciplinary training are concerned, and whether there will be some qualifying test which the students must pass before the degree is conferred on them?

**Dr. K. L. Shrimall:** We have not visualised any test or examination; I think we have already too many examinations. The idea is that the student should participate in an active manner in the national reconstruction activities.

**Shri Tangamani:** May I know whether the scheme will be based upon the suggestions which were made by the last All-India Education Conference or whether there is going to be any modification, because the All-India Education Conference suggested the period as six months?

**Dr. K. L. Shrimall:** Those suggestions will also be considered by the Government.

**Shri Radha Raman:** May I know whether Government has received

strong views in favour of this scheme from some organisations and other agencies in the country and if so, what are their names?

**Dr. K. L. Shrimall:** Views have been expressed by various people, organisations and the Press, both in favour of the scheme as well as against it. I do not have the list of the organisations which have expressed opinions.

**Shri M. E. Krishna:** May I know whether this scheme will in any way affect the development of NCCs in the universities?

**Dr. K. L. Shrimall:** NCCs are entirely different.

**Shri Harish Chandra Mathur:** Now that the meeting is going to be held on the 8th and 9th of this month, has not the Minister sent circulars to the State Governments detailing the issues to be discussed? If so, what are the broad issues which have been formulated?

**Dr. K. L. Shrimall:** The main questions are (i) what should be the objectives of the scheme should the objectives be related to social and economic planning of the country or should they be related to reforming the education system, (ii) should the scheme be voluntary or compulsory, (iii) what should be the stage at which service should be rendered, (iv) what should be the duration of the service, etc. All these questions are there if non Members are anxious, I shall be glad to place this note on the Table.

**Mr. Speaker:** Let him do so.

#### Delhi Gurdwaras Dispute

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 Shri Vajpayee:  
 Shri U. L. Patil:  
 Shri Prakash Vir Shastri:  
 Shri Ajit Singh Sarhadi:  
 Shri Ram Krishan Gupta:  
 Shri Damar:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government is aware that in May, 1950 a controversy over

the right of control over Gurdwaras in Delhi led to a serious clash between rival groups of a community and consequential breach of peace in the Capital; and

(b) if so, the steps taken by Government to meet the situation?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) A clash took place on the 23rd May 1959 outside Gurdwara Sisganj between two rival groups of Sikhs. The Police arrived on the scene immediately and brought the situation under control.

(b) Government have taken necessary measures to maintain law and order. In this connection the police instituted two criminal cases which are sub-judice

Shri Vajpayee: Is it a fact that both the parties imported a large number of followers from outside Delhi and if so, why timely action was not taken to restrict their arrival?

Shri Datar: Some people from outside had come and Government took all necessary steps to see that law and order was perfectly maintained.

Shri Vajpayee: Is the hon. Minister aware that the Akali leader, Master Tara Singh, had accused the Delhi Administration of adopting a partisan attitude in this dispute and, if so, may I know whether there is any basis for such an accusation?

Shri Datar: As I have pointed out certain persons from Punjab had come to Delhi and Government took all precautionary steps in this direction.

Shri Vajpayee: That is not my question. I want to know whether the Minister's attention has been drawn to the accusation made by the Akali leader, Master Tara Singh, that the Delhi Administration adopted a partisan attitude in this dispute and, if so, what is the reaction of the Government?

Shri Datar: So far as that question is concerned, it is true that Master Tara Singh had come here and had addressed a public meeting. But Government would take notice of whatever happens, so far as the administration is concerned.

Mr. Speaker: Shri Ajit Singh Sarhadi

Shri Ajit Singh Sarhadi: Is it a fact.

Shri Nath Pal: The question is very different. There is a charge of partisanship. He is not listening to the question or alternatively he is not following it.

Mr. Speaker: Hon. Members can see whether it is partisanship or not and draw their own inferences. Can they ask the opinion of the Government on every issue.

Shri Vajpayee: Here if an answer is not given an impression might be created that Government adopted a partisan attitude. Why not the Government give a clear answer?

Mr. Speaker: It is not the duty of the Government to interpret, or give an opinion on, the speech of every blessed man here. Hon. Members must constantly bear this in mind. The only thing that you can ask in the Question Hour is about a particular fact, not opinions, whether hypothetical or present. Hon. Members can draw their own conclusions from what he says.

Shri Hem Barua: He said the Akali leader came and addressed a meeting. But the Minister did not say whether he accused the Delhi Administration.

Mr. Speaker: That is another matter. Every hon. Member has got access to the newspapers. It is not as if he whispered something into the ears of the hon. Minister. What he said, he said openly. Now Shri Ajit Singh Sarhadi.

Shri Ajit Singh Sarhadi: Is it a fact that the dispute, which was between two sections of the Sikhs inter se, was referred to arbitration and an award

was given in which condemnation had been made of a party? In such circumstances, does the Government propose to withdraw the criminal prosecution so that cordiality exists between the Sikhs here?

Shri Datar: That is correct.

Shri Braj Raj Singh: Are the Government going to withdraw the cases?

Shri Datar: May I make it clear that there was arbitration in the dispute between the two parties and only very recently an award has been given. I desire that the award should be put into effect as early as possible and cordial relations established without any delay.

Shri Ajit Singh Sarhadi: In view of the fact that the intention of the Government is also that there should be cordial relations and an award has been given in which condemnation has been done of a party, does the Government propose to withdraw the cases that are pending?

Shri Datar: So far as the one case under section 145 is concerned, it has been filed by a private party. There are two other criminal cases and Government would consider the matter when an occasion arises.

#### Gypsum Deposits in Kashmir

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1 107 { Shri A. M. Tariq:  
Shri D. C. Sharma:  
Shri Raghunath Singh:  
Shri Ajit Singh Sarhadi:

Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether it is a fact that reserves of gypsum deposits were found in Kashmir by a team of surveyors of the Geological Survey of India

(b) if so, the details thereof, and

(c) the action proposed in this matter?

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel

(Shri Gajendra Prasad Sinha): (a) The Geological Survey of India, as a result of preliminary work done, has been able to locate gypsum deposits in Baramula District of Jammu and Kashmir

(b) and (c) The deposits are located between Ijara village and Islamabad village in Baramula district. It is reported to be of massive form of unaltered phyllites and limestone. The analysis results of 23 samples indicate that the gypsum is of good quality with an average calculated gypsum percentage of 91.75 per cent.

The gross reserves for every 100 ft. of depth for these deposits are estimated at 25.51 million tons. The workable reserves, however, for the same depth are reported to be 15.31 million tons. It is proposed to continue further investigation during the current year.

श्री अ० सु० तारिक : मैं यह जानना चाहता हूँ कि यह जो सर्वे किया गया है इस पर काम कब से शुरू हो जायेगा, प्रालेक्टिंग का काम कब से शुरू हो जायेगा ?

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ये जो सर्वे किया गया है उस पर काम  
कब से शुरू हो जायेगा - प्रालेक्टिंग  
का काम कब से शुरू हो जायेगा ।

श्री गजेंद्र प्रसाद सिन्हा : दूसरा प्रालेक्टिंग का काम भन १९५९-६० में किया जायेगा । अभी थोड़ा बहुत जिप्सम निकाल कर नजदीक के बाजार में लाया जाता है पर अभी काफी बेचा नहीं जाता है । जब पूरी इन्वेस्टिगेशन हो जायेगी उसके बाद ही काम कुछ किया जायेगा ।

Shri Ajit Singh Sarhadi: In view of the fact that there is possibility for commercial exploitation, does the Government intend to give a private licence or do it itself in the public sector?

The Minister of Mines and Oil (Shri K. D. Malaviya): Preliminary investigation of the potentialities is going